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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 387/89

198

~~W.A. No.~~

DATE OF DECISION 6.12.1989

Mr. Nelson J. Mothis Petitioner

Mr. D.V. Gangal Advocate for the Petitioner(s)

Versus

Union of India and another. Respondents

Mr. V.M. Bendre for Mr. P.M. Pradhan Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.B. Mujumdar, Member (J)

The Hon'ble Mr. M.Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
 2. To be referred to the Reporter or not? No
 3. Whether their Lordships wish to see the fair copy of the Judgement? No
 4. Whether it needs to be circulated to other Benches of the Tribunal? No
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 613

(6)

DA.NO. 387/89

Shri Nelson J. Mothis,
C/o Pratiraksha Mazdoor Sangh,
H-28/5, Ordnance M.P.F. Ambernath
Estate, Ambernath, Dist. Thane. ... Applicant

vs.

1. Union of India
through the General Manager,
MTPF - Ambernath - 421 502.
2. The Secretary,
Ministry of Defence,
Deptt. of Defence Production,
New Delhi. ... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri M.Y.Priolkar

Appearances :

Mr. D.V.Gangal
Advocate
for the Applicant

Mr.V.M.Bendre
(for Mr.P.M.Pradhan)
Advocate
for the Respondents

ORAL JUDGMENT

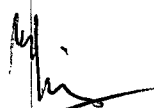
Dated: 6.12.1989


(PER: M.B.Mujumdar, Member (J))

Heard Mr. Gangal for the applicant and Mr.V.M.Bendre
for Mr.P.M.Pradhan for the respondents.

2. Mr. Gangal prays for allowing the applicant to withdraw
the application as the application has become infructuous.
This is the alternative prayer made in M.P.No. 917/89.
Accordingly, we allow the applicant to withdraw this
application. The application is disposed of as withdrawn
with no order as to costs.

3. M.P.No. 917/89 is also disposed of.


(M.Y.PRIOLKAR)
MEMBER (A)


(M.B.MUJUMDAR)
MEMBER (J)